

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 475/88

New Delhi this the 30th day of November, 1993

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

1. Shri M. P. Gupta son of Late Shri Paras Ram, Resident of 617, Sector-III, R.K. Puram, New Delhi-110022.
2. Shri R. D. Goel son of Shri Chandan Lal, Resident of WZ-41/A, Lajwanti Garden, New Delhi-110046.
3. Shri R. L. Vohra son of Shri Shankar Lal Vohra, Resident of G-2290, Netaji Nagar, New Delhi.
4. Shri R. S. Aggarwal, son of Shri Hari Ram, Resident of 143, Thompson Road, New Delhi. .... Petitioners

By Advocate Shri G. D. Gupta

Versus

1. Delhi Administration through its Chief Secretary, 5, Sham Nath Marg, Delhi-110054.
2. The Secretary (Finance), Delhi Administration, 5, Sham Nath Marg, Delhi-110054. .... Respondents

By Advocate Mrs. Avnish Ahlawat

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

Shri G. D. Gupta, learned counsel for the petitioners, submitted that the services of the petitioners having since been absorbed, this original application does not survive, and that is the main relief for which the petitioners had approached the Tribunal. He also invited our attention to

the order passed in this behalf regarding  
absorption dated 25.10.1988. Hence, this O.A.  
is disposed of as having become infructuous.  
No costs.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman

/as/